

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A. No.  
~~XXXXXX~~

177 OF 1991

DATE OF DECISION 16.06.1992.

Shri Temul M.Wadia & Anr. Petitioner

Shri G.I.Desai Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice D.L.Mehta : Vice Chairman

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

*Dhaval*

1. Temul M. Wadia,  
Secretary,  
Bhari Pani Kamdar Sangh,  
Baroda,  
Heavy Water Plant, at and post  
Fertilizernagar,  
Dist. Baroda - 391 750.

2. Maheshbhai Somabhai Patel,  
Heavy Water Plant,  
At and Post Fertilizernagar,  
Dist. Baroda. ...Applicant.

( Advocate : Mr.G.I.Desai )

Versus

1. Union of India, through  
Chief Executive Heavy Water Plant,  
Vikram Sarabhai Bhavan,  
Anu Shakti, Nagar,  
BOMBAY - 400 094.

2. General Manager,  
Heavy Water Plant, at and post  
Fertilizer Nagar,  
Dist. Baroda, - 391 750. ...Respondents.

( Advocate : Mr.Akil Kureshi )

O R A L J U D G M E N T  
O.A. NO. 177 of 1991.

Date : 16.06.1992.

Per : Hon'ble Mr.Justice D.L.Mehta : Vice Chairman

It was submitted by Mr.G.I.Desai, learned counsel for the applicant that the matter is pending arbitration. Mr.G.I.Desai, submits that he may be allowed to withdraw the petition with a liberty to file a fresh petition. Prayer is accepted. Petition is disposed of as withdrawn. *with a liberty to file fresh application*

( D.L.Mehta )  
Vice Chairman

AIT